

In the High Court of Judicature, Bombay.

This day, the 22 day of Jan 1865.

SPECIAL APPEAL No. 895 of 1864.

Lalbai wuled Amunbhai
Moolani of the Ahmednagar

Appellant

District (Original Defendant)

versus

Baboorav Junardun Shetty
of the Ahmednagar District

Respondent

(Original Plaintiff)

Rs. 89-12-00

The claim in the Original Suit was to recover possession of two fields said to have been obtained by the Defendant from the Plaintiff, and the profits for one year.

In Appeal No. 168 of 1864 the Judge of the District of Ahmednagar confirmed the Decree of the Munsiff at Newasa who had decreed for the Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the District Judge is contrary to law in that he while holding that under certain decrees quoted

quoted by him of the High Court, there was no
precedent for the present action, he nevertheless
awards in favour of Respondents who was
original Plaintiff, in that (2) ^{District} the Judge has
awarded a claim ^{based} on a document in which
material alteration has been made after execution,
in that (3) ^{District Judge} the did not record all applicants evidence
tendered by him, to the Court of first instance, and
in that ^{District Judge} the has awarded a claim for Kullnooke
land.

The Court confirms

the decree of the District Judge with
costs

R Couch

A M Ward

MEMORANDUM OF COSTS incurred in Special Appeal No. 895

of 1864 against the decision of the Dist. Judge of the District of Ahmednagar and disposed of on the 22nd June 1865 by confirming the same.

BY THE APPELLANT—

IN THE DISTRICT.

In the Mff's Court (including Vakil's Fee)	9	7	1		
In the Judge's Court	12	11	1		
				22	22

IN THIS COURT.

Stamp for Memorandum of Special Appeal	8	"	"		
Stamps for copies of Decree and Judgment	3	8	"		
Stamp for Vukalutnama	2	"	"		
Stamp of an application to enter the name of the Appellant's heir	"	"	"		
Batta for Process and Postage	1	3	"		
Sectioner's Fee	1	6	"		
Vukeel's Fee	2	11	1	18	12

Rupees.... 40 14 3

BY THE RESPONDENT—

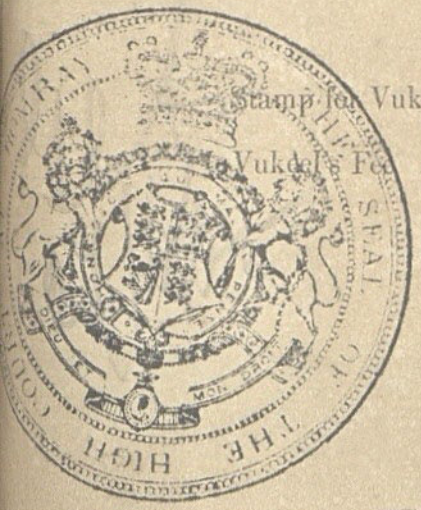
IN THE DISTRICT.

In the Mff's Court	15	12	1		
In the Judge's Court	3	11	1		
				19	7

IN THIS COURT.

Stamp for Vukalutnama	2	"	"		
Vukeel's Fee	2	11	1	4	11

Rupees.... 24 2 3



Thomas West
The 22nd June 1865 Registrar